



सत्यमेव जयते

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PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE GUJARAT PUBLIC WORKS CONTRACTS DISPUTES ARBITRATION TRIBUNAL (AMENDMENT) BILL, 2015.

GUJARAT BILL NO. 1 OF 2015.

A BILL

*further to amend the Gujarat Public Works Contracts Disputes
Arbitration Tribunal Act, 1992.*

It is hereby enacted in the Sixty-sixth Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Public Works Contracts Disputes Arbitration Tribunal (Amendment) Act, 2015. Short title.
2. In the Gujarat Public Works Contracts Disputes Arbitration Tribunal Act, 1992, in section 4, in sub-section (1),- Amendment of section 4 of Guj.4 of 1992.
 - (i) in clause (a), for the words "sixty-five years", the words "sixty-seven years" shall be substituted;
 - (ii) in clause (b), for the words "sixty-two years", the words "sixty-five years" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

Section 3 of the Gujarat Public Works Contracts Disputes Arbitration Tribunal Act, 1992 (Guj. 4 of 1992) provides for the appointment of the Chairman and members of the Gujarat Public Works Contracts Disputes Arbitration Tribunal. Sub-section (1) of section 4 of the said Act provides that the Chairman of the Tribunal can hold the office until he attains the age of sixty-five years and a member of the Tribunal can hold the office until he attains the age of sixty-two years.

It is felt that the age should not pose any problem for appointment of deserving and experience persons as the Chairman or the members of the said Tribunal. It is, therefore, considered necessary to increase the age limit of "sixty-five years" to "sixty-seven years" for the appointment of the Chairman and "sixty-two years" to "sixty-five years" for the members. *Clause 2* of the Bill provides for the same.

This Bill seeks to amend the said Act to achieve the aforesaid objects.

Dated the 10th February, 2015.

PRADEEPSINH JADEJA.

By order and in the name of the Governor of Gujarat,

C. J. GOTHI,

Gandhinagar,
Dated the 11th February, 2015.

Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.